

**CENTRAL ADMINISTRATIVE TRIBUNAL  
JAMMU BENCH, JAMMU**

Hearing through video conferencing

**T.A. No. 61/751/2021**

This the **April 1st**, 2021

**HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)**  
**HON'BLE MR. ANAND MATHUR, MEMBER (A)**



Khadam Hussain Shah s/o Gh. Hassan Shah, r/o village Sher Ghari  
Tehsil Chassana, District Reasi at present Block Development Officer,  
Mahore.

.....Applicant

(Advocate:- None )

**Versus**

1. State of J&K through its Commissioner/ Secretary to Rural  
Development Department, Civil Sectt., Jammu.
2. Director Rural Development Department, Jammu.

.....Respondents

**ORDER[ORAL]**

**(Delivered by Hon'ble Mr. Anand Mathur, Member-A)**

Despite sending the link to the learned counsel for the applicant  
for joining the video conference, he has not joined the conference.

2. Even on the last date of hearing i.e. 15.2.2021, nobody had  
joined the video conference on behalf of the applicant and the case  
was listed today i.e., 1.4.2021 for appearance of applicant. It seems

that the applicant has lost interest in pursuing the matter. Accordingly, the T.A. is dismissed in default for non-appearance of applicant.



**(ANAND MATHUR)**  
**MEMBER (A)**

**(RAKESH SAGAR JAIN)**  
**MEMBER (J)**

**KKS**